

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S J R MODI ASSOCIATES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J R MODI ASSOCIATES LIMITED
2.	Date of incorporation of corporate debtor	06/03/1997
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209DL1997PLC085650
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 26, GROUND FLOOR, SIR FORT ROAD NEW DELHI South Delhi DL 110049
6.	Insolvency commencement date in respect of corporate debtor	10.07.2025 by Hon'ble NCLT, New Delhi-Bench-IV in C.P. No. IB- 1122/ND/2020
7.	Estimated date of closure of insolvency resolution process	6 th January, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the interim resolution professional, as registered with the Board	LG-B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	LG-B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: cirpmodi@gmail.com
11.	Last date for submission of claims	24th July, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **J R MODI ASSOCIATES LIMITED** on 10th July, 2025, order was pronounced on 10.07.2025 by Hon'ble NCLT, New Delhi Court-IV in C.P. No. IB-1122/ND/2020.

The creditors of **J R MODI ASSOCIATES LIMITED**, are hereby called upon to submit their claims with proof on or before 24th July, **2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 12.07.2025

Place: New Delhi

Rajiv Bajaj

IRP of **J R MODI ASSOCIATES LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834
AFA valid till 31.12.2025